CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 418/MP/2026

Subject	:	Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Madhya Pradesh Power Management Co. Ltd. and Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Shri Rishabh Saxena, Advocate, PGCIL Shri Abhijit Daimari, PGCIL Ms. Himani Dutta, WRLDC Shri Ashok Rajan, WRLDC Shri Venkatesh M, WRLDC Shri Gajendra Vasava, WRLDC Shri T R Mohapatra, WRLDC Ms. Momai Dey, WRLDC Ms. Jyotsna, MPPMCL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested a pass over when the matter was called out.

2. The representative appearing for Respondent No.1, MPPMCL, submitted that the Respondent has already filed its reply to the Petition.

3. Keeping in view that only the Respondents, MPPMCL and GCIL, have filed replies, the Commission deemed it appropriate to grant another opportunity to the remaining Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

4. The Petition will be listed for hearing on **21.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)